

**MR. SPEAKER:** I am not asking the Government.

**SHRI C. K. CHANDRAPAN:** When an important matter of this nature is raised and the entire House, the whole country is interested, the Government should come forward with their opinion. He wanted a discussion on it. One day, or 3 days—

**MR. SPEAKER:** It will open up a debate. This is not a matter....

**SHRI SHYAMNANDAN MISHRA:** My submission is: "Could not the House after a brief discussion, refer the two reports to a committee of the House which could process certain recommendations?"

**MR. SPEAKER:** Mr. Mavalankar: what is your point on item 3?

**PROF. P. G. MAVALANKAR:** My esteemed friend, the Minister of Petroleum has just now laid certain papers, under item 3. Sub-item (1) of item 3 says that the report of the Oil Prices Committee is dated November 1976. We are now in May 1978. It is delayed by almost one and a half years. We have been asking so many times whether you would permit this kind of delay, especially when the reports are as important as the present one. I am sure the Minister will agree with me when I say that this Report is important, because it deals with the Report of an important Committee like the Oil Prices Committee. Why should the Government have taken such a long time of 1½ years to lay the Report of that Committee on the Table of the House. My information is that the main Report was in English and the delay has taken place because its translation into Hindi took such a long time. In that case, I demand that at least the English version of the Report should have been made available immediately, so that the House can know and the entire country know what the Committee has said. The Hindi Report

can come later on. Now, under the guise that the Hindi version of the Report is not ready, the entire Report was kept away from the House and from the country for more than a year.

Item No. 2 is "Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976." The period of delay is almost the same. Sir, I would request you to look into the matter. If the Hindi translation is not immediately available, either he should expedite that or atleast place the English copy of the Report on the Table of the House, as soon as possible.

**MR. SPEAKER:** I have said it repeatedly. Whatever I have to say, I have said, so many times in this House.

**ANNUAL REPORT OF THE INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY ETC.**

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER):** I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi\*\* version) of the Indian Institute of Technology, Bombay for the year 1976-77. [Placed in Library. See No. LT-2327/78].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1976-77.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Council is being laid.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above. [Placed in Library. See No. LT-2328/78].

\*\*English version of the Report was laid on the Table on the 23rd December, 1977.

(4) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1975-76 along with the Audit Report thereon.

(ii) Certified Accounts (Hindi@ version) of the Indian Institute of Technology, Delhi for the year 1976-77 along with the Audit Report thereon.

(5) A statement (Hindi and English versions) (a) showing reasons for delay in laying the Accounts mentioned at (4) (i) above and (b) for not laying the Hindi version of the Accounts simultaneously. [Placed in Library. See No. LT-2329/78.]

PROF. P. G. MAVALANKAR: My point of submission is the same. There is a delay of one year and four months in the case of the Annual Report of the Indian Council of Social Science Research, New Delhi, for the year 1976-77. It is said that the Government are in agreement with the above Report. What does it mean? These are some important bodies which perform some important functions. Merely saying that the Government are in agreement with their reports is not sufficient. They are thereby trying to get away from the responsibility of stating what the Government intend doing about those reports. If they agree, what is the action which they propose to take on those recommendations? These things should have been mentioned.

NOTIFICATION UNDER THE CENTRAL EXCISE RULES AND THE CENTRAL SALES TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 270(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1978 making certain amendment to Notification No. 198/76-Central Excise dated the 16th June, 1976, issued under the Central Excise Rules 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-2330/78.]

(2) A copy of Notification No. G.S.R. 589 (Hindi version) containing corrigendum to Hindi version of Notification No. G.S.R. 762(E) dated the 17th December, 1977, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-2331/78.]

STATEMENT CORRECTING REPLY TO USQ No. 6387 re. INSTALLED CAPACITY OF FERTILIZER PLANTS

प्रदूषित्व तथा रसायन और उर्वरक संकल्प में :  
राज्य मंत्री (श्री कनेवर सिंह) : मैं (एक) उर्वरक संवर्धों की प्रतिक्रिया शक्ता के बारे में श्री राज केसर सिंह के सताराकित प्रश्न संख्या 6387 के 11 मई, 1978 को दिये गये उत्तर को सुद्ध करने तथा (दो) उत्तर को सुद्ध करने में हुए विघ्न के कारण बताते वाला एक विवरण तथा पटल पर रखता हूँ।  
[Placed in Library. See No. LT-2332/78.]

STATEMENT re. TRANSFER OF EXECUTION, ETC. OF SALAL HYDRO-ELECTRIC PROJECT IN J & K TO NATIONAL HYDRO-ELECTRIC POWER CORPORATION.

ऊर्जा संकल्प में राज्य मंत्री (श्री कानुनमन्त्री) : मैं जम्मू तथा काश्मीर में सलाल पर विद्युती परियोजना का निष्पादन, प्रवर्धन तथा संचालन भारत सरकार के एजेंड के रूप में राष्ट्रीय पर विद्युती निगम को सौंपने के बारे में एक विवरण (हिन्दी) तथा संदेवी संकल्प) तथा पटल पर रखता हूँ।  
[Placed in Library. See No. LT-2333/78.]

@English version of the Accounts was laid on the Table on the 8th May, 1978.